



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
5 & 14
+ ITA 1330/2010 and ITA 1338/2010

COMMISSIOANER OF INCOME TAX Appellant
Through Mrs.Prem Lata Bansal, Advocate

versus

UNITED HOTELS LTD Respondent
Through none

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANMOHAN

ORDER
% **10.09.2010**

It is fairly stated by Mrs.Prem Lata Bansal, learned counsel for the revenue, that the present appeals are covered by the decision in ITA No.1147/2008, which has been dismissed.

In view of the aforesaid, the present appeals are dismissed.


CHIEF JUSTICE


MANMOHAN, J

SEPTEMBER 10, 2010

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